

**BOMBAY STAMPS (PAYMENT OF DISCOUNT TO THE
DEPARTMENT OF POSTS ON SALE OF REVENUE STAMPS)
RULES, 2004**

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**BOMBAY STAMPS (PAYMENT OF DISCOUNT TO THE
DEPARTMENT OF POSTS ON SALE OF REVENUE STAMPS)
RULES, 2004**

No, MUDRANK 2004/C.R.-339/M-1 dated 1stSeptember 2004:-
Whereas the Government of Maharashtra is satisfied that
circumstances exist which render it necessary to make the Bombay
Stamps (Payment of Discount to the Department of posts on sale of
Revenue Stamps) Rules, 2004 and to dispense with the condition
of, previous publication thereof under the proviso to sub-section (3)
of section 69 of the Bombay Stamps Act, 1958 (Bom. LX of 1958);
Now, therefore in exercise of the powers conferred by sub-section
(1) and clauses (b) and (c) read with the proviso to sub-section (3)
of section 69 of the Bombay Stamps Act, 1958 (Born. LX of 1958),
and of all other powers enabling it in this behalf and in
supersession of all earlier rules made in this respect and are in
force, the Government of Maharashtra hereby makes the following
rules, namely:-

1. . :-

These rules may be called as the Bombay Stamps (Payment of
Discount to the Department of posts on sale of Revenue Stamps)
Rules, 2004.

2. . :-

Notwithstanding anything contained in the Bombay Stamps Supply
and Sale Rules, 1934, there shall be paid to the Department of
posts the Discount, on the sale of Indian Revenue Stamps, at the
rate specified in column (3) of the Schedule for the period specified
in column (2) of the Schedule, hereto.

SCHEDULE 1

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